

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.182/MP/2022

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.
- Date of Hearing : **18.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jhabua Power Limited (JPL).
- Respondents : PTC India Limited and Anr.
- Parties Present : Shri Ms. Swapna Seshadri, Advocate, JPL
Ms. Kriti Soni, Advocate, JPL
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Shri Janmali Manikala, Advocate, WBSEDCL
Shri Yashaswi Kant, Advocate, WBSEDCL
Ms. Shreya Sundraraman, Advocate, WBSEDCL
Shri Ravi Kishore, Advocate, PTCIL

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and Respondents, PTCIL & WBSEDCL made detailed submissions and concluded their arguments in the matter.

2. Considering the request of the learned counsels for the parties, the Commission permitted the parties to file their respective written submissions, if any, within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)